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[TAMIL NADU] ACT No. 6 OF 1959².

THE [TAMIL NADU] GRAMDAN VILLAGES
(REPAYMENT OF DEBTS) ACT, 1959.

[Received the assent of the Governor on the 7th May 1959,
first published in the Fort St. George Gazette Extra-
ordinary on the 7th May 1959 (Vaisakha 17, 1881.)]

An Act to provide temporary relief to indebted persons
residing in Gramdan villages in the ³[State of
Tamil Nadu].

WHEREAS many persons have donated lands for Gramdan
in certain villages and hamlets in the ³[State of Tamil
Nadu];

AND WHEREAS the steps necessary to provide agricultural
credit in those villages and hamlets and for discharging
already existing debts of persons residing in those villages
and hamlets are not yet complete ;

AND WHEREAS if creditors are allowed to resort to Court
for realisation of the debts, the Gramdan movement will
be harmed ;

AND WHEREAS it is expedient to provide temporary relief
to the indebted persons residing in those villages and
hamlets ;

BE it enacted in the Tenth Year of the Republic of India as
follows :—

1. (1) This Act may be called the [Tamil Nadu] Gram-
dan Villages (Repayment of Debts) Act , 1959.

Short title
and extent.

¹ These words were substituted for the word "Madras" by the
Tamil Nadu Adaptation of Laws Order, 1969, as amended by the
Tamil Nadu Adaptation of Laws (Second Amendment) Order,
1969.

² For Statement of Objects and Reasons, see *Fort St. George
Gazette Extraordinary*, dated the 9th March 1959, Part IV A, pages
106-107.

³ This expression was substituted for the expression "State of
Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as
amended by the Tamil Nadu Adaptation of Laws (Second Amend-
ment) Order, 1969.

(2) (a) It extends to the villages and the hamlets specified in the Schedule.

(b) The State Government may, by notification, include any other village or hamlet in the Schedule.

Definitions. 2. In this Act, unless the context otherwise requires,—

(a) “date of the commencement of this Act” in relation to any village or hamlet included in the Schedule by a notification under clause (b) of sub-section (2) of section 1 means the date of such inclusion ;

(b) “debt” means any liability in cash or kind, whether secured or unsecured, due on the date of the commencement of this Act from any Gramdan villager, whether payable under a contract or decree or order of a Court, civil or revenue, or otherwise, but shall not include—

(i) any sum payable to the State or the Central Government or to any local authority ;

(ii) any sum payable to any co-operative society including a land mortgage bank, registered or deemed to be registered under the *Madras Co-operative Societies Act, 1932 (Madras Act VI of 1932), or under the Travancore-Cochin Co-operative Societies Act, 1951 (Travancore-Cochin Act X of 1952), if the right of the society to recover the sum did not arise by reason of an assignment made subsequent to the date of the commencement of this Act ;

(iii) any liability arising out of a breach of trust ;

(iv) any liability in respect of maintenance ;

(v) any liability in respect of wages or remuneration due as salary or otherwise for services rendered ; or

(vi) any liability incurred or arising under any Chit Fund Scheme ;

(c) “Gramdan villager” means any person residing on the date of the commencement of this Act in any village or hamlet specified in the Schedule or in any village or hamlet included in the Schedule by a notification under clause (b) of sub-section (2) of section 1.

* Now the Tamil Nadu Co-operative Societies Act, 1961 (Tamil Nadu Act 53 of 1961).

3. (1) Notwithstanding anything to the contrary contained in any law, custom or contract, no suit for recovery of a debt shall be instituted, and no application for execution of a decree for debt shall be made, against any Gramdan villager in any civil or revenue Court ^{Bar of suits and applications.} [before the expiry of the period of two years] from the date of the commencement of this Act.

Explanation I.—Where a debt is payable by a Gramdan villager jointly or jointly and severally with any other person, no suit or application of the nature mentioned in this sub-section shall be instituted or made either against such other person or against the Gramdan villager before the expiry of the period mentioned in this sub-section.

Explanation II.—For the purposes of this Act, a suit in which a decree for debt is prayed for shall be deemed to be a suit for the recovery of a debt, notwithstanding that other reliefs are prayed for in such suit and a decree shall be deemed to be a decree for debt, notwithstanding that other reliefs are granted in such decree :

Provided that a suit for possession of land shall not be deemed to be a suit for recovery of a debt by reason merely of mesne profits being also prayed for in such suit :

Provided further that nothing contained in this sub-section shall apply to any portion of a decree other than that relating to a debt.

(2) Where a creditor institutes a suit for recovery of a debt during the period specified in sub-section (1) or after the Gramdan villager has paid or deposited into Court the instalments specified in sub-section (1) of section 4 and during the period when he is so entitled to pay or deposit the Court may decree the suit but shall direct the plaintiff to bear his own costs and pay the costs of the defendant who is a Gramdan villager :

¹ These words were substituted for the words "before the expiry of the period of one year" by section 2 of the Tamil Nadu Gramdan Villages (Repayment of Debts) Amendment Act, 1960 (Tamil Nadu Act 5 of 1960).

178 *Gramdan Villages (Repayment of Debts)* [1959 : T.N. Act 6]

Provided that nothing contained in this sub-section shall be a bar to the Court making any order as to costs as between the plaintiff and other defendants who are not Gramdan villagers.

Payment of debt in instalments.

4. (1) Notwithstanding anything to the contrary contained in any law, custom, contract or decree of Court, any Gramdan villager shall be entitled to pay the total amount of debt due by him in three equal annual instalments or before the 1st July of each of the three years following the expiry of the period specified in sub-section (1) of section 3 with the interest due on such instalment up to the date of the payment of that instalment.

(2) Where in respect of a decree for debt passed before the date of the commencement of this Act, a debtor fails to make any one of the payments specified in sub-section (1), the decree-holder shall be entitled to execute the decree in respect of the instalment which is in default.

(3) In any suit instituted on or after the date of the commencement of this Act, the Court in decreeing the suit shall provide for the payment of such instalments as would have become due under the provisions of sub-section (1).

(4) Where in any suit for the recovery of a debt pending on the date of the commencement of this Act, the debtor claims to be a Gramdan villager, the Court shall, if the debtor is a Gramdan villager, pass a decree for payment of such instalments as would become payable under the provisions of sub-section (1).

(5) Nothing contained in this Act shall bar the Court from passing a decree or making an order in an application for execution of the decree under such terms and conditions as may be more favourable to the debtor than those provided for in this section either of its own motion upon a consideration of all the circumstances of the case or upon an agreement between the parties.

1959 : T.N. Act 6] *Gramdan Villages (Repayment of Debts)* 179

(6) Where in any suit to recover a debt or in any application for the execution of a decree therefor, the debt is payable by a Gramdan villager jointly or jointly and severally with any other person, the Court shall pass a decree or make an order for the payment of the debt found due from the Gramdan villager as provided in this section as against the Gramdan villager and make such provision in the decree or order against such other person as the circumstances of the case may warrant.

(7) The provisions of sub-section (1) shall, for purposes of execution, be deemed to be a subsequent order of Court within the meaning of clause (b) of sub-section (1) of section 48 of the Code of Civil Procedure, 1908 (Central Act V of 1908).

5. (1) Any Gramdan villager may deposit any of the instalments as provided in section 4 into the Court having jurisdiction to entertain a suit for recovery of the debt or into the Court which passed the decree, as the case may be, and apply to the Court to record part satisfaction of the debt. Deposit of debt into Court.

(2) Where any such application is made, the Court shall after notice to the creditor make an order recording part-satisfaction of the debt if the amount deposited is the correct amount.

(3) The Court shall dismiss the application—

(a) if the applicant is not a Gramdan villager, or

(b) if the liability is not a debt, or

(c) if the amount deposited is insufficient and the applicant on being required by the Court to deposit the deficit amount within a time fixed by the Court, fails to do so.

(4) Any Gramdan villager entitled to make such deposit may, before the date on which any instalment is due, apply to the Court having jurisdiction under sub-section (1) for an extension of time for making the deposit of the whole or any portion of such instalment and the Court may, after notice to the creditor, extend the time for payment of such instalment or part thereof for such period as it thinks fit.

(5) The procedure laid down in the Code of Civil Procedure, 1908 (Central Act V of 1908), for the trial of suits shall, as far as may be, apply to the applications under this section.

Appeals.

6. An appeal shall lie from an order made by a Court under section 5, as if such an order relates to the execution, discharge or satisfaction of a decree within the meaning of section 47 of the Code of Civil Procedure, 1908 (Central Act V of 1908).

Exclusion of time for limitation.

7. In computing the period of limitation for a suit for recovery of a debt or an application for the execution of a decree for debt, the time during which the institution of the suit or the making of the application was barred under section 3 shall be excluded.

Effect of payment or deposit under section 4 or section 5.

8. Where a debt is payable by a Gramdan villager either by himself or jointly or jointly and severally with any other person and where the Gramdan villager makes payment or deposits amount towards that debt as provided for in section 4 or section 5, a fresh period of limitation shall be computed from the time when the payment or deposit was made both against the Gramdan villager and such other person.

Power to make rules.

9. (1) The State Government may, by notification, make rules for carrying out the purposes of this Act.

(2) All rules made and all notifications issued under this Act shall, as soon as possible after they are made or issued, be placed on the table of both the Houses of the Legislature and shall be subject to such modifications by way of amendment or repeal as the Legislature may make either in the same session or in the next session.

1959: T.N. Act 6]

*Gramdan Villages
(Repayment of Debts)*

181

THE SCHEDULE

[See sub-section (2) of section 1.]

<i>Serial number.</i>	<i>Village number.</i>	<i>Name of the village or hamlet.</i>	<i>Taluk and district.</i>
(1)	(2)	(3)	(4)
1	236	Vayaloor	Uthiramerur sub-taluk, Chingleput district.
2	38	Koil Maravapalayam, hamlet of Kokkampalayam.	Dharapuram taluk, Coimbatore district.
3	8	Thannirpandalpudur, hamlet of Kongarapalayam.	Gobichettipalayam taluk, Coimbatore district.
4	117	Chenchellapalayam, hamlet of Santipalayam.	Gobichettipalayam taluk, Coimbatore district.
5	135	Kottadai, hamlet of Hassanur ..	Do.
6	76	Malaipatti, hamlet of Balakrishnapuram.	Dindigul taluk, Madurai district.
7	77	Thambakulathupatti, hamlet of Rajakkalpatti.	Do.
8	102	Athupatti, hamlet of Thottanuthu ..	Do.
9	102	Sanganampatti, hamlet of Thottanuthu.	Do.
10	115	Murugampatti, hamlet of Ambathurai.	Do.
11	115	Rengasampuram, hamlet of Ambathurai.	Do.
12	115	Sakkiliapatti, hamlet of Ambathurai	Do.
13	118	Lakshimipuram, hamlet of Palayakottai.	Do.
14	..	Chellampatti, hamlet of Sitherevu ..	Do.
15	..	Pudur, hamlet of Sitherevu	Do.
16	..	Sivanakaraiyanpatti, hamlet of Palaya Kannivadi.	Do.
17	..	Ramanathapuram, hamlet of Paraipatti.	Do.

182

*Gramdan Villages
(Repayment of Debts)*

[1959: T.N: Act 6

<i>Serial number.</i>	<i>Village number.</i>	<i>Name of the village or hamlet.</i>	<i>Taluk and district.</i>	
(1)	(2)	(3)	(4)	
18	73	Poolampatti, hamlet of Poolampatti	Madurai taluk,	Madurai district.
19	74	Malaipatti, hamlet of Malaipatti ..	Do.	
20	75	Velichanatham, hamlet of Velichanatham.	Do.	
21	80	Poyyakaraipatti, hamlet of Poyyakaraipatti.	Do.	
22	81	Naickanpatti, hamlet of Naickanpatti.	Do.	
23	..	Kuruthur, hamlet of Kuruthur ..	Do.	
24	..	Moonandipatti, hamlet of Thoppur	Do.	
25	..	Thoppur, hamlet of Thoppur	Do.
26	5	Sethur, hamlet of Sethur	..	Melur taluk, Madurai district.
27	7	Kurumbapatti, hamlet of Kottaiyur Do.
28	7	Nallur, hamlet of Kottaiyur Do.
29	8	Odunganpatti, hamlet of Sirukudi Do.
30	8	Poosaripatti, hamlet of Sirukudi Do.
31	9	Ammankoilpatti, hamlet of Pottalpatti Do.
32	9	Guruvarpatti, hamlet of Pottalpatti Do.
33	9	Reddiripatti, hamlet of Pottalpatti Do.
34	10	Soorapatti, hamlet of Soorapatti Do.
35	11	Kumaranpatti, hamlet of Silampakonepatti Do.
36	11	Pudupatti, hamlet of Silampakonepatti Do.
37	11	Silampakonepatti, hamlet of Silampakonepatti Do.
38	14	Valayankulapatti, hamlet of Chockampatti Do.
39	14	Velayuthampatti, hamlet of Chockampatti Do.

1959 : T.N. Act 6]

*Gramdan Villages (Repayment
of Debts)*

183

<i>Serial number.</i>	<i>Village number.</i>	<i>Name of the village or hamlet.</i>	<i>Taluk and district.</i>
(1)	(2)	(3)	(4)
40	16	Chinnakottampatti, hamlet of Kottampatti ..	Melur taluk, Madurai district.
41	17	Alampatti, hamlet of Chockkalingapuram	Do.
42	19	Kadampatti, hamlet of Karungalakudi	Do.
43	19	Vanchipatti, hamlet of Karungalakudi	Do.
44	20	Malampatti, hamlet of Ayyapatti	Do.
45	20	Pattamangalampatti, hamlet of Ayyapatti	Do.
46	20	Therkakudi, hamlet of Ayyapatti	Do.
47	23	Manapacheri, hamlet of Manapacheri	Do.
48	23	Thanipayam, hamlet of Manapacheri	Do.
49	25	Paraiampatti, hamlet of Kunnarampatti	Do.
50	26	Senbaipatti, hamlet of Samuthirapatti	Do.
51	31	Muthirulandipatti, hamlet of Pudusukkampatti	Do.
52	39	Chellappanaickenpatti, hamlet of Chellappanaicken- patti.	Do.
53	40	A. Valayapatti, hamlet of A. Valayapatti	Do.
54	46	Odapatti, hamlet of Sekkipatti	Do.
55	50	Sekkadipatti, hamlet of Thiruchunai	Do.
56	51	Palkudi, hamlet of Katchirayanpatti	Do.
57	51	Valayaveeranpatti, hamlet of Katchirayanpatti	Do.
58	54	Kilianipatti, hamlet of Kudukkampatti	Do.
59	54	Mandampatti, hamlet of Kudukkampatti	Do.
60	63	T. Lakshmipuram, hamlet of Thumbaipatti	Do.
61	63	T. Pudur, hamlet of Thumbaipatti	Do.
62	76	Manickampatti, hamlet of Thiruvadur	Do.
63	79	Meiapathinettangudi, hamlet of Pathinettangudi	Do.

184

*Gramdan Villages (Repayment
of Debts)*

[1959 : T.N. Act 6

<i>Serial number.</i>	<i>Village number.</i>	<i>Name of the village or hamlet.</i>	<i>Taluk and district.</i>
(1)	(2)	(3)	(4)
64	79	Pallapatti, hamlet of Pathinettangudi	Melur taluk, Madurai district.
65	..	Kattayampatti at Veppadappu, hamlet of Kattayam- patti at Veppadappu.	Do.
66	1	Kattakamanpatti, hamlet of Batlagundu	Nilakottai taluk, Madurai district.
67	1	Kottaipatti, hamlet of Batlagundu	Do.
68	1	Old Batlagundu, hamlet of Batlagundu	Do.
69	1	Parasurapuram, hamlet of Batlagundu	Do.
70	2	Kanavoipatti, hamlet of Kanavoipatti	Do.
71	4	Kunnuvarankottai, hamlet of Kunnuvarankottai	Do.
72	6	Kadambanur, hamlet of Viralipatti	Do.
73	7	Kamatchipuram, hamlet of Rengappanaickenpatti	Do.
74	7	Konapatti, hamlet of Rengappanaickenpatti	Do.
75	7	Kunnuthupatti, hamlet of Rengappanaickenpatti	Do.
76	7	Theppathupatti, hamlet of Rengappanaickenpatti	Do.
77	11	Gopalapuram, hamlet of Viralimayanpatti	Do.
78	11	Konayampatti, hamlet of Viralimayanpatti	Do.
79	11	Nagayakoundanpatti, hamlet of Viralimayanpatti	Do.
81	11	Perumalkoilpatti, hamlet of Viralimayanpatti	Do.
81	11	Sermarpatti, hamlet of Viralimayanpatti	Do.
82	11	Viralimayanpatti, hamlet of Viralimayanpatti	Do.
83	12	Sivagnanapuram at Vansanpatti, hamlet of Sivag- nanapuram.	Do.
84	16	Kulathupatti, hamlet of Muthulapuram	Do.
85	17	Chinnamanaickenkottai, hamlet of Chinnamanaicken- kottai.	Do.

102

<i>Serial number.</i>	<i>Village number.</i>	<i>Name of the village or hamlet.</i>	<i>Taluk and district.</i>
(1)	(2)	(3)	(4)
86	21	Pudur, hamlet of Nariyuthu	Nilakottai taluk, Madurai district.
87	24	Kongaikulam, hamlet of Nilakottai	Do.
88	26	Kalkottai, hamlet of Musavanuthu	Do.
89	28	Paraiammappatti, hamlet of Gulluchettipatti	Do.
90	30	Pillayarnatham, hamlet of Pillayarnatham	Do.
91	61	Ramagoundanpatti, hamlet of Ramagoundanpatti	Do.
92	62	Arasapatti, hamlet of Valayapatti	Do.
93	62	Sallikodangipatti, hamlet of Valayapatti	Do.
94	65	Nedungulam, hamlet of Mettupatti	Do.
95	77	Adanur, hamlet of Adanur	Do.
96	77	Salvarpatti, hamlet of Adanur	Do.
97	78	Valasai, hamlet of Alanganallur	Do.
98	..	Chillapatti, hamlet of Oruthattu	Do.
99	..	Vavidamaruthur, hamlet of Vavidamaruthur	Do.
100	..	Sambakulam, hamlet of Sambakulam	Do.
101	..	Ilavankulam, hamlet of Ilavankulam	Do.
102	..	Peria Oorseri, hamlet of Peria Oorseri	Do.
103	..	Ayyur, hamlet of Ayyur	Do.
104	..	Kattakoothanpatti, hamlet of Kullalakundu	Do.
105	5	Parapatti, hamlet of Kallimandayam	Palani taluk, Madurai district.
106	5	Vangaruchinnampatti, hamlet of Kallimandayam	Do.
107	64	Ettappanaiickenpudur, hamlet of Kulumakundam	Do.
108	..	Krishnapuram, hamlet of Ellapatti	Do.

<i>Sertai number.</i>	<i>Village number.</i>	<i>Name of the village or hamlet.</i>	<i>Taluk and district.</i>
(1)	(2)	(3)	(4)
109	15	Pallikottaipatti, hamlet of Karunkattankulam	.. Periakulam taluk, Madurai district.
110	22	Chathirapatti, hamlet of Veerapandi	Do.
111	24	Amachiapuram, hamlet of Kunnur	Do.
112	25	Asaripatti, hamlet of Mottanuthu.	Do.
113	26	Lakshmipuram, hamlet of Koilpatti	Do.
114	28	Vegavathi Ashramam, hamlet of Thimmarasa-naickanur.	Do.
115	29	Kottodaipatti, hamlet of Pullimancombai	Do.
116	29	Malayakot ndankottai, hamlet of Pullimancombai	Do.
117	29	Dharmathupatti, hamlet of Pullimancombai	Do.
118	29	Pullimancombai, hamlet of Pullimancombai ..	Do.
119	30	Kallodaipatti, hamlet of Gullapuram	Do.
120	30	Thengalapatti, hamlet of Gullapuram	Do.
121	34	Bangalapatti, hamlet of Tamaraikulam	Do.
122	34	Jallipatti, hamlet of Tamaraikulam	Do.
123	44	Perumalkoilpatti, hamlet of Devadanapatti	Do.
124	45	Ayyankoilpatti, hamlet of Genguvarpatti	Do.
125	45	Palapatti, hamlet of Genguvarpatti	Do.
126	..	Karichupatti, hamlet of Alagapuri	Do.
127	..	Gopalapuram, hamlet of Kodivilarpatti	Do.
128	..	Ayyanarpuram, hamlet of Kodivilarpatti	Do.
129	..	Kodivilarpatti, hamlet of Kodivilarpatti	Do.
130	..	Rottupatti, hamlet of Thevaram	Do.

<i>Serial number.</i>	<i>Village number.</i>	<i>Name of the village or hamlet.</i>			<i>Taluk and district.</i>
(1)	(2)	(3)			(4)
131	1	Muthuveeranpatti, hamlet of Kallothu	Tirumangalam taluk, Madurai district.
132	24	Meikilarpatti, hamlet of Meikilarpatti	Do.
133	25	Kumarkoil, hamlet of Chickampatti	Do.
134	25	Pudur, hamlet of Chickampatti	Do.
135	29	Ramanathapuram, hamlet of Usilampatti	Do.
136	29	Vadugapatti, hamlet of Usilampatti	Do.
137	29	Goundanpatti, hamlet of Usilampatti	Do.
138	30	Nallathevanpatti, hamlet of Pothampatti	Do.
139	30	Othapatti, hamlet of Pothampatti	Do.
140	30	Pommanpatti, hamlet of Pothampatti	Do.
141	30	Valayapatti, hamlet of Pothampatti	Do.
142	32	Thadayampatti, hamlet of Thadayampatti	Do.
143	36	Rengapalayam, hamlet of Kethuvarpatti	Do.
144	39	P. Chokalingapuram, hamlet of Periakattalai	Do.
145	39	Kumarapuram, hamlet of Periakattalai	Do.
146	39	P. Meenakshipuram, hamlet of Periakattalai	Do.
147	40	Thummalapatti, hamlet of Thummalapatti	Do.
148	41	Vannankulam, hamlet of Vannankulam	Do.
149	42	Maroothu, hamlet of Manoothu	Do.
150	43	Perumalkoilpatti, hamlet of Allikundam	Do.
151	43	Pommanampatti, hamlet of Allikundam	Do.
152	44	Kanavoipatti, hamlet of Vagurani	Do.
153	44	Kodukkampatti, hamlet of Vagurani	Do.

of Debts)

<i>Serial number.</i>	<i>Village number.</i>	<i>Name of the village or hamlet.</i>	<i>Taluk and district.</i>
(1)	(2)	(3)	(4)
154	47	Saluppa patti, hamlet of Sindupatti ..	Tirumangalam taluk, Madurai district.
155	48	Pallthupatti, hamlet of Poruppumettupatti ..	Do.
156	50	Thidian, hamlet of Thidian	Do.
157	50	Uchapatti, hamlet of Thidian	Do.
158	50	Valangulam, hamlet of Thidian	Do.
159	64	Uchapatti, hamlet of Uchapatti	Do.
160	75	Karisalpatti, hamlet of Karisalpatti	Do.
161	89	Ponnampatti, hamlet of Ponnampatti	Do.
162	90	V. Ammapatti, hamlet of V. Ammapatti	Do.
163	91	Valayapatti, hamlet of Sowdarpatti	Do.
164	96	Perugamanallur, hamlet of Perugamanallur ..	Do.
165	98	Poosalapuram, hamlet of Poosalapuram	Do.
166	106	Chennachittulotti, hamlet of Chittulotti	Do.
167	106	Periachittulotti, hamlet of Chittulotti	Do.
168	107	Paraipatti, hamlet of Paraipatti	Do.
169	118	Genchampatti, hamlet of Genchampatti	Do.
170	119	Ovari, hamlet of Villur	Do.
171	121	Muniandipuram, hamlet of Thennamanallur ..	Do.
172	124	Pottalpatti, hamlet of Kallikudi	Do.
173	129	Veeraperumalpuram, hamlet of Arasapatti ..	Do.
174	135	T. Kokkulam, hamlet of T. Kokkulam	Do.
175	142	Maruthangudi, hamlet of Maruthangudi	Do.
176	143	Kumaralingapuram, hamlet of Kuraiyur	Do.
177	143	Masavanatham, hamlet of Kuraiyur	Do.
178	144	Paraikulam, hamlet of Paraikulam	Do.
179	145	S. P. Natham, hamlet of S.P. Natham	Do.

<i>Serfal number.</i>	<i>Village number.</i>	<i>Name of the village or hamlet.</i>	<i>Taluk and district.</i>
(1)	(2)	(3)	(4)
180	..	Ettunali, hamlet of Ettunali	Tirumangalam taluk, Madurai district.
181	..	M. Thayaneri, hamlet of M. Thayaneri	Do.
182	..	Keelacottai, hamlet of Keelacottai	Do.
183	..	N. Thayaneri, hamlet of N. Thayaneri	Do.
184	..	Jari Usilampatti, hamlet of Jari Usilampatti	Do.
185	..	Ramanathapuram, hamlet of Pappiahpuram	Do.
186	..	Pottalpatti, hamlet of Kudipatti	Do.
187	..	Saptur, hamlet of Saptur	Do.
188	..	Anuppapatti, hamlet of Kudipatti	Do.
189	..	Kavettinaickenpatti, hamlet of Jari Usilampatti	Do.
190	..	Muthukrishnapuram, hamlet of M. Subbalapuram	Do.
191	..	Chockalingapuram, hamlet of Silamalaipatti	Do.
192	..	Meenakshipuram, hamlet of Jothinaickanur	Do.
193	..	Kullanuthupatti, hamlet of Thoddappanaickanur	Do.
194	..	Anaikoilpatti, hamlet of Uthappanaickanur	Do.
195	..	Nallammapatti, hamlet of Thoddappanaickanur	Do.
196	..	Kanjampatti, hamlet of Nakkalapatti	Do.
197	..	Servaipatti, hamlet of Thoddappanaickanur	Do.
198	..	Srirangapuram, hamlet of Thoddappanaickanur	Do.
199	..	Sadayandipatti, hamlet of Nakkalapatti	Do.
200	..	Muppidarpatti, hamlet of Muppidarpatti	Do.
201	..	Kokkudayampatti, hamlet of Semanuthu	Do.
202	..	Chettiapatti, hamlet of Thoddappanaickanur	Do.
203	..	Malaipatti, hamlet of Thoddappanickanur	Do.

190

*Gramdan Villages
(Repayment of Debts)*

[1959] U.N. Act 6

<i>Serial number.</i>	<i>Village number.</i>	<i>Name of the village or hamlet.</i>	<i>Taluk and district.</i>
(1)	(2)	(3)	(4)
204	..	Kulathupatti, hamlet of Thoddappannaickanur.	Tirumangalam taluk, Madurai district.
205	..	Muthupandipatti, hamlet of Nakalapati.	Do.
206	..	Kattalaimayanpatti, hamlet of Uthappannaickanur.	Do.
207	..	Chinnachemmettupatti, hamlet of Thoddappannaickanur.	Do.
208	..	Malachampatti, hamlet of Chempatti.	Do.
209	12	Kunjapanai, hamlet of Jackanarai.	Coonoor taluk, the Nilgiris district.
210	3	Thodugampatti-Kadambankulam group.	Aruppukottai taluk, Ramanathapuram district.
211	266	Vadagarai-Pisinci group	Do.
212	66	Chinnatherali and Periatherali-A. Melayur group.	Tiruppattur taluk, Ramanathapuram district.
213	88	Thirumeniendal-Palavangudy group ..	Do.
214	105	Periavenkavayal-Puduvayal group.	Do.
215	110	Sakkavayal-Sakkavayal group ..	Do.
216	117	Meenakshipatti-Puluchipatti group ..	Do.
217	146	Athirampatti-Tirukolakudy group ..	Do.
218	158	Thirunathapatti-Vaniankadu group ..	Do.
219	..	Sevalur, hamlet of Kalvehalli. . .	Krishnagiri taluk, Salem district.
220	144	Balakrishnapuram attached to No. 1, Marudhangudi vattam.	Arantangi taluk, Tanjore district.
221	59	Srirangapillaikadu, hamlet of Settipulam.	Tiruthuraipoondi taluk, Tanjore district.
222	111	Sampathnagar, hamlet of Ekkal ..	Do.

301

1959 : T.N. Act 6]

*Gramdan Villages
(Repayment of Debts)*

191

<i>Serial number.</i>	<i>Village number.</i>	<i>Name of the village or hamlet.</i>	<i>Taluk and district.</i>
(1)	(2)	(3)	(4)
223	38	Konappayanpatti, hamlet of Vickiramasingapuram.	Ambasamudram taluk, Tirunelveli district.
224	..	Chennampatti	Koilpatti taluk, Tirunelveli district.
225	14	Chockulingapuram, hamlet of Moo-laikeraipatti.	Nanguneri taluk, Tirunelveli district.
226	43	Marankulam, hamlet of Pazhavor, Rathiapuram sub-taluk.	Do.
227	45	Kalkarai, hamlet of Veppilankulam, Pazhavor firka.	Do.
228	76	Kakkaikulam, hamlet of Shenbagaramanallur.	Do.
229	28	Ayyapuram, hamlet of Karisalkulam.	Sankarankoil taluk, Tirunelveli district.
230	61	Udayaneri, hamlet of Vallakulam.	Srivaikuntam taluk, Tirunelveli district.
231	..	Muthamalpuram, hamlet of Sivalarapuram, Karadiudaipu.	Tenkasi taluk, Tirunelveli district.
232	9	Chettikurichi, hamlet of Alagiapandiapuram.	Tirunelveli taluk, Tirunelveli district.